

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70580 of 2017-[DB]

(Arising out of Order-in-Original No.52-53/Pr. Commr./MRT/2017 dated 12/05/2017 passed by Commissioner of Customs, Central Excise & Service Tax, Meerut)

M/s Vodafone Mobile Services Ltd.

.....Appellant

(Formerly known as Vodafone Essar South Ltd.)

VERSUS

Commissioner of Central Excise,

....Respondent

(Meerut)

APPEARANCE:

Absent on call, for the Appellant
Shri Santosh Kumar Agarwal, Authorised Representative for the
Respondent

**CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO-70151 / 2020

DATE OF HEARING : 04 February, 2020
DATE OF DECISION : 04 February, 2020

PER: ARCHANA WADHWA

On matter being called neither anybody appeared nor is there any adjournment request. From scrutiny of the record, we note that the appeal was first listed for disposal on 10.01.2019 and nobody appeared for the appellant, the matter was adjourned to 27.03.2019, in the interest of justice.

2. On 27.03.2019, matter was again adjourned to 15.05.2019. On 15.05.2019 nobody appeared for the appellant and the matter was adjourned to 16.07.2019, in the interest of

justice. On 16 July, 2019 appellant was again absent on call and the matter was again adjourned to 18 September, 2019 with a direction to registry to issue a fresh notice to the appellant by speed post. On 18.09.2019 the matter could not be taken up due to No Court.

3. From the above, it is clear that the matter is being repeatedly adjourned in the interest of justice. On today, neither the appellant nor there advocate is present nor has filed any adjournment request. As such, we are of the view that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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